[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

CORRIGENDUM

New Delhi, the 1st July, 2017

G.S.R. (E). — In the English version of the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 2/2017-Compensation Cess (Rate), dated the 28th June, 2017 published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i), vide number G.S.R. 709 (E), dated the 28th June, 2017, at page 59, in line 38, *for* "scheme of classification of services", *read* "scheme of classification of services annexed to notification No. 11/2017-Central Tax (Rate), published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated 28th June, 2017, vide number G.S.R. 690(E), dated 28th June, 2017."

[F. No. 334/1/2017 -TRU]

(Mohit Tiwari) Under Secretary to the Government of India